

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 303 OF 2018 IN
DFR NO. 3965 OF 2017

Dated: 4th May, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kanan Devan Hills Plantations Company Private Limited **Appellant(s)**
Versus
Kerala State Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Atul Shankar Vinod

Counsel for the Respondent(s) : Mr. Sriram Parakkat for R-1

Mr. P. V. Dinesh
Ms. Arushi Singh for R-2

ORDER

IA NO. 303 OF 2018
(Application for condonation of delay in filing the appeal)

Mr. Sriram Parakkat, Learned Counsel appears on behalf of the first Respondent and Ms. Arushi Singh, Learned Counsel appears on behalf of the second Respondent.

Mr. Atul Shankar Vinod, Learned Counsel appearing for the Appellant submitted that there is 06 days' delay in filing the appeal which has been explained satisfactorily and sufficient cause has been made out in the application that may be accepted and the delay may kindly be condoned. His submissions are placed on record.

In the light of the submissions made by the learned counsel for the Appellant and on perusal of the reasoning given in the application explaining the delay in filing the appeal, we find it satisfactory as sufficient

cause has been made out. The same is accepted and the delay in filing the appeal is condoned. IA No. 303 of 2018 for delay in filing the Appeal is allowed. The application is disposed of.

DFR NO. 3965 OF 2017

Registry is directed to number the appeal and list the matter for admission on **3-7-2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

tpd/vg

(Justice N. K. Patil)
Judicial Member